

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO.†144**  
TO BE ANSWERED ON 03.02.2020

**COMMITTEE REPORT ON FOREST RIGHTS ACT, 2006**

†144. DR. BHARATI PRAVIN PAWAR:

SHRIMATI ANNPURNA DEVI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Joint Committee of the Ministry of Environment, Forest and Climate Change and the Ministry of Tribal Affairs has submitted the report regarding implementation of Forest Rights Act, 2006 and supporting/ resistant factors regarding its implementation;
- (b) if so, the observations/ recommendations thereof;
- (c) the details of the recommendations accepted and not accepted by the Government separately; and
- (d) the reasons for not accepting the said recommendations?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFIARS  
(SMT. RENUKA SINGH SARUTA)

(a)to (d) The Ministry of Environment & Forests and the Ministry of Tribal Affairs had constituted a Joint Committee in April, 2010 to study in detail the implementation of Forest Right Act, 2006 (FRA) including factors that were aiding/impeding its implementation and recommend necessary policy changes in the future management of the forestry sector in India which might be necessary as a consequence of the implementation of the Forrest Right Act. The Committee has submitted its report to the Government in December,2010. The report includes, inter-alia recommendations/suggestions relating to process and institutions of the FRA, individual and community forest rights, future structure of forest governance, enhancing livelihoods through non-timber forest produce and convergence of development programme for tribals and forest dwellers. The Ministry had issued comprehensive guidelines to the State Governments/UT Administrations on 12-07-2012 and amended the Forest Right Rules, 2008 on 6<sup>th</sup> September, 2012 to remove impediments and ensure effective implementations of the Act at the ground level. The recommendations/suggestions of the Joint Committee were also taken into consideration while issuing the guidelines and making amendments in the Forest Right Rules.

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